TIMES OF INDIA, Lucknow, 29.7.2024
Page No. 1, Size:(10.73)cms X (22.15)cms.

UP man arrested by U'khand police in Ayodhya dies in custody, kin cry foul

Lucknow: Bhaskar Pandey, a 32-year-old LLB student from Siddharthnagar died under suspicious circumstances in Uttarakhand police custody on the night of July 26. Pandey had travelled to Ayodhya soon after appearing in an LLB exam in nearby Gonda when he was arrested by a Uttarakhand police in a fraud case.

UP Police wasn't informed of the arrest by the police team from the neighbouring state.

▶ 'Autopsy says heart attack', P6

TIMES OF INDIA, Lucknow, 29.7.2024
Page No. 1, Size:(10.73)cms X (22.15)cms.

'Post-mortem report attributed Pandey's death to heart attack'

▶Continued from P 1

The Uttarakhand police team claimed to have arrested Pandey near Naya Ghat and subsequently transported him to the district hospital, where he was pronounced dead upon arrival. According to the Uttarakhand police, the post-mortem report attributed his death to a heart attack. However, Pandey's family has raised concerns, alleging that he was killed while in police custody. The case is currently under investigation.

Ayodhya superintendent of police Raj Karan Nayyar told TOI that Pandey was accused of embezzling Rs 50 lakh in a case registered in Uttarakhand. A police team from Uttarakhand arrested him in Ayodhya and, while transporting him back to their state, Pandey experienced difficulty breathing and was taken to a hospital where he was declared dead.

"The Uttarakhand police informed us about the incident, after which a magistrate conducted an inquest. The CMO and DM were notified, leading to the formation of a panel for the post-mortem," Nayyar said. "The post-mortem report, released on Sunday, indicated myocardial infarction (heart attack) as the cause of death with no visible injuries on his body." Nayyar also mentioned that the Udham Singh Nagar SSP has been briefed about the autopsy report, and a report will be forwarded to the National Human Rights Commission (NHRC) as per legal requirements.

Dwijvijayanath Tripathi, Pandey's father-in-law, said that Pandey had previously worked for a company in Rudrapur. "Pandey was implicated in an investigation into discrepancies in the company's documents. As a result, the Rudrapur police detained him. Although he was granted bail and released, his two mobile phones and laptop were retained by the police," Tripathi said.

"On Friday, Pandey was at a college in Nawabganj, Gonda district, to sit for an exam when he was arrested by the police. Shortly thereafter, he was reported dead," Tripathi added.

Udham Singh Nagar SSP Manjunath TC said that Pandey was the primary accused in an embezzlement case involving over Rs 60 lakh in fraudulent transactions. An FIR was filed at Rudrapur police station on July 17, and a team led by a sub-inspector arrested him. "As soon as he was apprehended in a market area, Pandey experienced discomfort and soon complained of chest pain. He was rushed to a hospital where he was declared dead on arrival," Manjunath said. "We will also conduct an internal inquiry into the incident," he added.

Delhi Coaching Incident: BHIM Secy Vyas complains to NHRC of 3 students death

https://www.dynamitenews.com/story/delhi-coaching-incident-bhim-secy-vyas-complains-to-nhrc-of-3-students-death

The complaint has been filed against Delhi Government and Municipal Corporation of Delhi on their criminal negligence. Read further on Dynamite News:

New Delhi: Om Prakash Vyas, National Secretary of Bhartiya Human Rights Initiative for the Marginalized (BHIM) has complained to National Human Rights Commission (NHRC) about the death of three students in the flooded basement of Rau's IAS Study Circle in Old Rajender Nagar here on Saturday, reports Dynamite News correspondent. The students were preparing for Civil Services Examination.

The deseased students are1. Shreya Yadav, Ambedkar Nagar, UP2. Tanya Soni, Telangana3. Nivin Dalwin, Ernakulam, KeralaThe complaint has been filed against Delhi Government and Municipal Corporation of Delhi on their criminal negligence.BHIM is a voluntary organisation which raises human rights violation cases from time to time and endeavour to create awareness among the citizens for their basic human rights.

Despite Unabated Deaths, Manual Scavenging Finds No Mention in Union Budget

https://m.thewire.in/article/rights/despite-unabated-deaths-manual-scavenging-finds-no-mention-in-union-budget/amp

New Delhi: More than 40 manual scavengers have died in the last six months, as per data compiled by a civil society organisation, but there has been no mention of their plight in the Union budget.

The Telegraph newspaper reported that Safai Karmachari Andolan (SKA), a civil society organisation fighting for the eradication of manual scavenging, collated data on the death of manual scavengers between February 1 and July 23 when Union finance minister Nirmala Sitharaman presented the full budget for 2024-25.

According to the data, 43 manual scavengers died during the period, which was between the vote-on-account and Union budget presented this year by Sitharaman.

Congress Rajya Sabha member Jebi Mather Hisham raised concerns about the recent death of a 47-year-old sanitation worker in Kerala and underscored the persistent problem of manual scavenging nationwide.

“While he was trying to clean the waste from a garbage-led canal in Trivandrum city, he got slipped. The gruelling 46 hours of search and rescue operation in heavy rains, ended with a devastating discovery of his lifeless body floating amidst the garbage,” he said.

He noted that the tragic death of sanitation workers is a “stark reminder” of how we fail in this matter. “The sanitation workers, without any protective gears or without any proper training, always face life-threatening situations and undergo very, very sad situations where they are put to difficulties. Despite there being a ban on manual scavenging, this dangerous practice still continues putting the sanitation workers under constant toxic fumes and hazardous waste,” stated Hisham.

Twelve members of opposition parties associated themselves with the Congress MP’s demand for compensation for the family of the deceased sanitation worker and the implementation of an effective urban waste management plan.

As per the newspaper, the government launched the National Action for Mechanised Sanitation Ecosystem (Namaste), which replaced an earlier scheme aimed at rehabilitating manual scavengers. Initially, Rs 97 crore was allocated for this scheme in the 2023-24 budget, but this amount was later reduced to Rs 30 crore in the revised budget. However, this year, the allocation has been increased to Rs 117 crore.

The SKA’s national convener Bezwada Wilson asserted the welfare of manual scavengers was not a priority with the government.

Describing the funds allocated as “very paltry”, Wilson told The Telegraph, “The finance minister did not take the name of manual scavengers once in her speech as if their lives do not matter”.

“Manual scavenging is prevalent on a large scale in states like Uttar Pradesh, Madhya Pradesh, Jammu and Kashmir and Bihar. But the government is not ready to accept it,” he said.

He stated that the SKA regularly submits memoranda to the ministry of social justice and the National Human Rights Commission, seeking compensation for the families of sanitation workers who die on duty and emphasising the need for a

comprehensive action plan for their rehabilitation. However, according to Wilson, the ministry has never responded.

Highlighting that manual scavengers were mostly Dalits, he criticised the government for failing to recognise those who die in sewers and septic tanks as manual scavengers and noted the absence of a system to track such deaths. “Every time there is any such incident, the first reaction from the government is to disguise it as an accidental death,” he said.

Wilson also condemned the government for failing to regulate local authorities, which do not provide necessary safety equipment or training to these workers.

MSN, Online, 29.7.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC notice to Delhi govt, police chief on death of 26-year-old UPSC aspirant

https://www.msn.com/en-in/news/India/nhrc-notice-to-delhi-govt-police-chief-in-patel-nagar-electrocution-case/ar-BB1qCEA5?ocid=BingNewsVerp&apiversion=v2&noservercache=1&domshim=1&renderwebcomponents=1&wcseo=1&batchservertelemetry=1&noservertelemetry=1

NEW DELHI: The National Human Rights Commission on Thursday issued notices to Delhi government, police chief and a power discom over the death of a 26-year-old UPSC aspirant due to electrocution in Delhi's Patel Nagar.

In a statement, the commission said it has taken "suo motu cognisance of a media report that a young man died due to electrocution while trying to cross over a water-logged street with the support of an iron gate leading to his paying guest accommodation in Patel Nagar area of Delhi on July 22"

The 26-year-old Nilesh Rai, who hailed from Deoria, Varanasi, had come to Delhi for preparation of civil services.

Reportedly, the iron gate stands right next to an electric pole with a cluster of exposed wires going to various homes in the society, it said.

The commission observed that the details of the media reports raise a grave issue of violation of the human rights of the victim due to apparent negligence of the authorities.

"The waterlogging in the area and flow of electric current from the electric pole to the iron gate, prima facie indicate towards this negligence causing a loss of life," it said.

NHRC also sought to know about the action taken against those responsible, the compensation awarded to the next of kin of the deceased as well as the steps proposed or taken to ensure that such incidents do not recur.

Meanwhile, the Delhi government ordered an inquiry into the incident.

Power minister Atishi directed chief secretary Naresh Kumar to initiate the inquiry into the matter and suggest action that should be taken against those who are responsible for this tragic loss.

Based on the CCTV footage, police said was on his way back to his PG accommodation from a nearby library when he slipped in the waterlogged street, grabbed the iron gate to regain balance and was electrocuted.

The accident occurred on July 22. The deceased was a civil service aspirant and used to live in a PG in Patel Nagar. Despite the attempts of his flatmates and neighbours to save him, he was pulled away by police and taken to hospital, where he was declared dead by the doctors.

REPUBLIC WORLD, Online, 29.7.2024
Page No. 0, Size:(0)cms X (0)cms.

NHRC Receives Complaint on Rajinder Nagar Coaching Center Tragedy from Delhi High Court Lawyer

https://www.republicworld.com/india/india-news-live-updates-pm-modi-mann-ki-baat-rau-ias-study-circle-upsc-aspirants-death-delhi-bjp-meet-kejriwal-rahul-gandhi#google_vignette

Delhi High Court Lawyer Om Prakash Vyas complained to the National Human Rights Commission in the old Rajinder Nagar incident at the Rau coaching Center Where 3 Students Lost their lives. Om Prakash Vyas apprised the National Human Rights Commission of the loopholes in the Rajinder Nagar Coaching Center which took the lives of 3 students.

No additional info on missing Bhadrak soldier: MEA to NHRC

https://timesofindia.indiatimes.com/city/bhubaneswar/no-additional-info-on-missing-bhadrak-soldier-mea-to-nhrc/articleshow/112092434.cms

Bhubaneswar: Ministry of external affairs (MEA) has recently replied to the National Human Rights Commission (NHRC) on the alleged disappearance of Odia soldier Ananda Patri since he took part in the 1965 India-Pakistan war.

The ministry said they do not have additional information available with them regarding the whereabouts of Patri, a native of Gandhighat Sasan under Dhusuri block in Bhadrak district, who had served in the Indian Army.

Human rights activist and lawyer Radhakanta Tripathy had filed a petition in NHRC on February 29 requesting its intervention in the matter after Patri's family members failed to find any information about him.

In its report to the commission, whose copy was recently sent to the petitioner, the MEA stated, "As per information available with us, in 2002 Bidyadhar Patri, son of Ananda, had identified an Indian national who was incarcerated in Pakistan as his father, based on photographs of unidentified believed to be Indian prisoners in Pakistan's jail."

The ministry further stated, "When the aforementioned individual was released, Bidyadhar met him and concluded it to be a case of mistaken identity. There is no additional information available with us regarding the whereabouts of Ananda Patri."

We also published the following articles recently

Maharashtra State Human Rights Commission (MSHRC) asks state to pay Rs 2 lakh for 'illegal' detention by policeThe Pantnagar police detained four labourers repairing a sewage pipeline without a complaint. The Maharashtra State Human Rights Commission recommended a Rs 2 lakh compensation to their contractor and departmental action against the involved officers. The police were found to have no jurisdiction over the matter, which falls under BMC, leading to accusations of harassment and illegal detention.112074275

Tanzania's president dismisses foreign, information ministersTanzania's President Samia Suluhu Hassan dismissed two senior ministers, including the foreign minister, in a mini-cabinet reshuffle to enhance trust in her reform agenda. They were replaced by Mahmoud Thabit Kombo and Jerry Silaa. This move aims to bolster her efforts to improve democracy and governance.111924813

Didi slams MEA, says her remark on Bangladesh was 'distorted'West Bengal Chief Minister Mamata Banerjee clarified her controversial statement on Bangladesh violence was distorted. She criticized the foreign ministry's handling of water accords with Bangladesh. Banerjee also plans to urge PM Modi to scrap Niti Aayog and reinstate the Planning Commission at the upcoming Niti Aayog meeting, advocating for states governed by INDIA bloc parties.112051300

AMAR UJALA, Online, 29.7.2024
Page No. 0, Size:(0)cms X (0)cms.

Siddharthnagar News: सिद्धार्थनगर के भास्कर की मौत से संदेह के घेरे में पुलिस की भूमिका

https://www.amarujala.com/uttar-pradesh/siddharthnagar/siddharthnagar-news-polices-role-under-doubt-due-to-the-death-of-siddharthnagars-bhaskar-siddharthnagar-news-c-7-1-gkp1055-635873-2024-07-29

अयोध्या। उत्तराखंड पुलिस की कस्टडी में शुक्रवार रात हुई भास्कर की मौत से गिरफ्तार करने वाली टीम के साथ दो राज्यों के पुलिस की भूमिका भी संदेह के घेरे में है। जिले के पुलिस अधिकारी युवक की गिरफ्तारी से लेकर मौत की टाइमिंग पर भी एक मत नहीं हैं। गिरफ्तारी के बाद से पुलिस, चिकित्सक व परिजन अलग-अलग बयानबाजी कर रहे हैं। वहीं, उत्तराखंड पुलिस ने गिरफ्तारी के बाद भाष्कर को लेकर एक नहीं, तीन थाने की सीमा पार कर लिया, लेकिन स्थानीय पुलिस को कोई सूचना नहीं दी।

शुक्रवार की रात उत्तराखंड पुलिस कस्टडी में सिद्धार्थनगर जिले के महुलानी बर्डपुर निवासी भास्कर पांडेय (32) की मौत हो गई थी। इस मामले में परिजनों ने उत्तराखंड पुलिस पर हत्या का आरोप लगाया था। हालांकि पोस्टमार्टम रिपोर्ट में हार्ट अटैक से मौत की पुष्टि हुई है, लेकिन पुलिस कस्टडी में मौत के बाद भी जिले की पुलिस सहयोगी भूमिका में नजर आ रही है। वह उत्तराखंड पुलिस के दावे पर ही मुहर लगाकर राष्ट्रीय मानवाधिकार आयोग की जांच पर बात टाल रही है। लेकिन अमर उजाला की पड़ताल में पुलिस अधिकारी अपने ही बयानों में उलझते दिखे। इसी से संदेह हो रहा है।

एसएसपी राजकरन नय्यर से दो टूकसवाल : रुद्रपुर पुलिस ने आरोपी को कितने बजे गिरफ्तार किया?

जवाब : अस्पताल लेकर वह लोग लगभग नौ बजे पहुंचे हैं।सवाल : भास्कर के साथ के एक व्यक्ति ने बताया कि लगभग 07:30 बजे उसे लेकर पुलिस गई है, लेकिन अस्पताल 09:10 बजे पहुंची है। इस लिहाज से टाइमिंग ज्यादा है।जवाब : एनएचआरसी देखेगी और जांच करेगी।

सवाल : गिरफ्तारी के बाद आपको उन्होंने सूचित नहीं किया था?

जवाब : उनका कहना है कि जैसे ही उन्होंने पूछताछ के लिए उठाया, उसकी हालत खराब होने लगी, इसलिए तत्काल उन्हें अस्पताल लेकर आए।

सवाल : नियमत: उन्हें गिरफ्तारी के बाद स्थानीय पुलिस को सूचना देनी चाहिए?

जवाब : उनका कहना है कि जिस दौरान उसे थाने लेकर जाने लगे, इसी दौरान उसकी तबियत बिगड़ने लगी।

सवाल : कुछ अधिकारियों का कहना है कि रौनाही के पास उसकी तबियत खराब हुई।

जवाब : उनका कहना है कि पहले वह उन्हें प्राइवेट डॉक्टर के पास लेकर जा रहे थे। स्वास्थ्य ज्यादा बिगड़ रहा था, इसलिए जिला अस्पताल लाए।

सवाल : आपकी जांच में क्या मिला है?

जवाब : पंचायतनामा हुआ है, वीडियोग्राफी हुई, पोस्टमार्टम में किसी तरह की चोट आई नहीं है, हार्ट अटैक से मृत्यु का कारण आया है।

सीओ सिटी शैलेंद्र सिंह से दो टूक :

सवाल : भास्कर को पुलिस ने कितने बजे अरेस्ट किया था?

जवाब : आठ बजे अरेस्ट किया था। उसे लेकर जैसे ही चले, रौनाही पुल के पास हिचकी आने लगी तो तुरंत वापस लेकर जिला अस्पताल 08:55 पर पहुंचे। 09:05 पर उसकी मौत का सर्टिफिकेट मिला है।

सवाल : क्या उसे पहले प्राइवेट अस्पताल ले जा रहे थे?

जवाब : यह हम नहीं बता सकते हैं।

सवाल : इसकी सूचना स्थानीय पुलिस को उन्होंने दी?

जवाब : बिना सूचना दिए निकलना नहीं था, यह गैरकानूनी है।

जिला अस्पताल के ईएमओ का बयान

-जिला अस्पताल के ईएमओ डॉ. आशुतोष सिंह ने एक बयान में बताया कि भास्कर पांडेय नाम के युवक को रात 09:10 बजे लाया गया था। यहां पर लाए तो वह ब्रॉट डेड था।

यह था मामला

-भास्कर पांडेय, बरगदवा निवासी अपने दोस्त रवि के पास एलएलबी की परीक्षा देने आए थे। शुक्रवार की रात लगभग 07:30 से 08:00 के बीच नयाघाट से बस में वह बैठे तभी सादी वर्दी में आए तीन लोग भास्कर को साथ लेकर चले गए। रात 09:10 बजे भास्कर को जिला अस्पताल लाया गया, वहां चिकित्सकों ने मृत घोषित कर दिया।

परिजनों को तीन घंटे बाद दी सूचना, बंद हो गया मोबाइल फोन

-मृतक के भाई राबुन पांडेय ने बताया कि रात 12 बजे किसी ने फोन किया और तुरंत फैजाबाद जिला अस्पताल आने को कहकर फोन काट दिया। इसके बाद वह फोन भी बंद हो गया। हार्ट अटैक से मौत की बात कही जा रही है, लेकिन भास्कर एकदम फिट थे। उन्हें कभी किसी तरह की दिक्कत नहीं थी।

इनसेट

इन पुलिसकर्मियों ने किया था गिरफ्तार

-भास्कर को गिरफ्तार करने में रुद्रपुर पुलिस के एसएसआई दीपक जोशी, आरक्षी दीप, आरक्षी अमित व चालक सूरज शामिल थे।

भारत में अल्पसंख्यकों के साथ भेदभाव पर संयुक्त राष्ट्र मानवाधिकार समिति ने चिंता व्यक्त की

https://thewirehindi.com/280842/un-human-rights-committee-expresses-concern-about-violence-against-minorities-in-india/

संयुक्त राष्ट्र मानवाधिकार समिति द्वारा व्यक्त की गईं चिंताओं में से एक यह है कि भारत के राष्ट्रीय मानवाधिकार आयोग को 2023 से राष्ट्रीय मानवाधिकार संस्थानों के वैश्विक गठबंधन ने 'ए' श्रेणी का दर्जा प्रदान नहीं किया है. इसका मतलब यह हुआ कि देश मानवाधिकार के क्षेत्र में अच्छा नहीं कर रहा है और इसलिए उसे शीर्ष दर्जा नहीं मिल रहा है.

नई दिल्ली: संयुक्त राष्ट्र मानवाधिकार समिति (यूएनएचआरसी) ने भारत में अल्पसंख्यकों के खिलाफ भेदभाव और हिंसा को लेकर चिंता व्यक्त की है. इसने कहा है कि भारत का व्यवहार इंटरनेशनल कन्वेंशन ऑन सिविल एंड पॉलिटिकल राइट (आईसीसीपीआर) संधि के अनुरूप नहीं है. आईसीसीपीआर पर निगरानी रखने वाली स्वतंत्र विशेषज्ञों की संस्था संयुक्त राष्ट्र मानवाधिकार समिति ने गुरुवार (25 जुलाई) को भारत द्वारा संधि के पालन पर अपनी रिपोर्ट जारी की.

भारत को अब तक तीन बार आईसीसीपीआर समीक्षा से गुजरना पड़ा है, अंतिम समीक्षा 1997 में हुई थी. भारत 1979 में आईसीसीपीआर से जुड़ा था. चौथी समीक्षा लगभग दो सप्ताह पहले हुई. भारतीय प्रतिनिधिमंडल का नेतृत्व अटॉर्नी जनरल आर. वेंकटरमानी और सॉलिसिटर जनरल तुषार मेहता ने किया. 15 और 16 जुलाई को दो दिनों तक, भारतीय प्रतिनिधिमंडल ने यूएनएचआरसी के साथ बातचीत की.

विदेश मंत्रालय के प्रेस नोट में कहा गया था, 'चर्चा के दौरान, मानवाधिकार समिति के सदस्यों ने भारत की परंपराओं और लोकाचार की सराहना की, जो बहुलवाद, अहिंसा और विविधता जैसे सिद्धांतों में निहित हैं.'

समीक्षा बैठक के दस दिन बाद 25 जुलाई को यूएनएचआरसी ने भारत के कार्यान्वयन पर अपने निष्कर्षों को रेखांकित करते हुए रिपोर्ट प्रकाशित की. रिपोर्ट में भारत सरकार द्वारा कुछ विधायी प्रगति को स्वीकार किया गया है, लेकिन रिपोर्ट मुख्य रूप से 'चिंता के प्रमुख विषयों' और 'सिफारिशों' पर केंद्रित है.

रेखांकित की गई चिंताओं में से एक यह है कि भारत के राष्ट्रीय मानवाधिकार आयोग को 2023 से राष्ट्रीय मानवाधिकार संस्थानों के वैश्विक गठबंधन से 'ए' श्रेणी का दर्जा नहीं मिला है. इसका मतलब यह हुआ कि देश मानवाधिकार के क्षेत्र में अच्छा नहीं कर रहा है और इसलिए उसे शीर्ष दर्जा (जैसे- ए) नहीं मिल रहा है.

रिपोर्ट के अंत में समिति की टिप्पणी है कि समिति मानवाधिकारों के उल्लंघन की जांच में पुलिस अधिकारियों की भागीदारी से चिंतित है. इससे मानवाधिकार आयोग की स्वतंत्रता पर प्रभाव पड़ रहा है. सशस्त्र बलों द्वारा कथित रूप से किए गए मानवाधिकारों के उल्लंघन की जांच के लिए आयोग के पास कम शक्तियां होने को लेकर भी समिति चिंतित है.

रिपोर्ट के एक बड़े हिस्से में भारत में अल्पसंख्यकों की स्थिति पर चिंता व्यक्त की गई है.

इसमें लिखा है, 'समिति धार्मिक अल्पसंख्यकों के खिलाफ हिंसा के बढ़ते मामलों को लेकर चिंतित है, जैसे कि मई 2023 से मणिपुर में हुई घटनाएं और 2002 में गुजरात में हुए दंगे, और इनके परिणामस्वरूप न्यायेतर हत्याओं (Extra Judicial Killings) सहित मानवाधिकारों के उल्लंघन के मामलों में जवाबदेही की कमी.'

इसके अलावा, रिपोर्ट में '2022 के राम नवमी जुलूस के दौरान दंगों के बाद धार्मिक अल्पसंख्यकों के पूजा स्थलों और घरों को तोड़े जाने, मुसलमानों और ईसाइयों के खिलाफ गोरक्षकों की हिंसा और लिंचिंग की घटनाओं' पर भी चिंता व्यक्त की गई है. रिपोर्ट में विशेष रूप से गोरक्षकों की हिंसा और लिंचिंग को गैरकानूनी घोषित करते हुए कानून बनाने की सिफारिश की गई है.

समिति ने धार्मिक अल्पसंख्यकों को निशाना बनाने के लिए राष्ट्रीय सुरक्षा और आतंकवाद रोधी कानूनों के इस्तेमाल और नेताओं के घृणास्पद भाषण और अल्पसंख्यकों के खिलाफ सार्वजनिक हिंसा भड़काने की खबरों को लेकर अपनी आशंकाओं पर भी प्रकाश डाला है.

रिपोर्ट में प्रवासी-विरोधी घृणास्पद भाषणों पर चिंता व्यक्त की गई है, जो तेजी से हिंसक हो गए हैं. विशेष रूप से मुसलमानों के खिलाफ दिए गए भाषण, जिनमें म्यांमार के रोहिंग्या भी शामिल हैं, जिन्हें सार्वजनिक रूप से राष्ट्रीय सुरक्षा के लिए खतरा बताया जाता है.

समिति ने सशस्त्र बल (विशेषाधिकार) अधिनियम (आफस्पा) और आतंकवाद-रोधी कानून के कुछ प्रावधानों के बारे में चिंता व्यक्त करते हुए कहा कि वे संधि का पालन नहीं करते हैं. इसमें इस बात पर प्रकाश डाला गया है कि मणिपुर, जम्मू-कश्मीर और असम जैसे 'अशांत क्षेत्रों' में आतंकवाद विरोधी कानूनों के लंबे समय तक लागू होने के परिणामस्वरूप व्यापक और गंभीर मानवाधिकार उल्लंघन हुए हैं.

समिति ने भारत से आग्रह किया कि वह संधि के तहत अपने दायित्वों को पूरा करे और यह सुनिश्चित करे कि इन क्षेत्रों में आतंकवाद विरोधी अभियान और अन्य सुरक्षा उपाय अस्थायी, आनुपातिक और न्यायिक समीक्षा के अधीन हों. इसके अतिरिक्त, इसने भारत से इन क्षेत्रों में मानवाधिकार उल्लंघन के संबंध में जिम्मेदारी स्वीकार करने और सच्चाई को उजागर करने के लिए एक तंत्र स्थापित करने का आह्वान किया.